November, 1970, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

13.02 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): With your permission, Sir, I rise to announce that Government Business in this House during the week Commencing from 7th December, 1970, will consist of:—

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion and voting on:—

Demands for Excess Grants (Railways) for 1968-69.

Supplementary Demands for Grants (Railways) for 1970-71.

(3) Consideration of motions for modification of Nationalised Banks (Management and miscellaneous Provisions) Scheme, 1970.

(4) Consideration and passing of:—

The Newspaper Finance Corporation Bill, 1970.

The Air Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

(5) Discussion on the Resolution tabled by Shri Jyotirmoy Basu and others seeking repeal of the West Bengal (Prevention of Violent Activities) Act, 1970, on Thursday, the 10th December, 1970.

(6) Further discussion on the motion regarding Report of Study Team on Prohibition at 5 p.m. on Thrusday, the 10th Decemter, 1970.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : मंत्री महोदय द्वारा जो अगले सप्ताह के बिजनैस के बारे में घोषणा की गई है उसमें उनके हाउस में पेश होने की तारीखें नहीं बतलाई गई हैं . . .

अध्यक्ष महोदय : यह सब बिजनैस ऐडवाइज़री कमेटी में आयेगा और माननीय सदस्य भी उस कमेटी में हैं वहां डिसाइड कर लीजियेगा ।

श्री अटल बिहारी वाजपेयी : पहले बिजनैस ऐडवाइज़री कमेटी की रिपोर्ट पेश होने पर सदन् में बहस होती थी लेकिन अब मिनिस्टर के स्टेटमेंट पर बहस होने लगी है ।

अध्यक्ष महोदय : आप वहां पर होंगे और भी सभी पार्टियों के होंगे और वहां हम लोग बात करके तय कर लेंगे ।

श्री अटल बिहारी वाजपेयी : पहले तो मंत्री महोदय ने अगले सप्ताह के कार्यक्रम के बारे में घोषणा कर दी और अब बिजनैस ऐडवाइज़री कमेटी के लिए जो हमें कहा जा रहा है तो क्या बिजनैस ऐडवाइजरी कमेटी के आधिकार में होगा कि वह उसमें फेरबदल या ऐडीशन कर सकते यदि हां तब तो ठीक है ।

स्वर्गीय दीन दयाल उपाध्याय की हत्या के सम्बन्ध में चन्द्रचूड़ कमिशन की जो रिपोर्ट आई है उस पर हम सदन में थोड़े समय की बहस चाहते हैं । वह बहस संसद् के इस सत्र के उठने के पहले होनी चाहिए चाहे अगले हफ्ते की जाय या उससे बाद में ।

श्री कंवरलाल गुप्त (देहली सदर) : यह अलीगढ़ युनिवरसिटी का बिल बहुत दिनों से पड़ा है और वहां अलीगढ़ में उसके बारे में आन्दोलन हो रहा है तो यह जानबूझकर सरकार क्यों नहीं उसको लाना चाहती ? मेरा कहना यह है कि उसको जल्दी सदन के सामने लाया जाय ताकि अलीगढ़ के लोगों को जो असन्तोष है वह ख़त्म हो जाय ।

SHRI M. L. SONDHI (New Delhi): There is an important matter pertaining to

[Shri M. L. Sondhi]

the auditing of accounts to be transferred from New Delhi to abroad, like London and other places, which require incurring of enormous expenditure on the part of the Government of India. Once this decision is taken, there will be no way to rectify it. I trust, the hon. Minister will find some time to take up this very important matter. Why should work be transferred abroad, which can be done right here in New Delhi and which will result in enormous amount of wastage of foreign exchange which we need to preserve in this country?

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, यहां तीन, चार रोज़ पहले टैक्सटाइल मिलों के बारे में जो बहस हुई है वह अधूरी रह गयी है। यह टैक्सटाइल मिलों का जो मामला है वह एक बहुत गम्भीर मामला है। कई मिलें बंद हो रही हैं। यह सरकारी कानून के अनुसार मिलों को कहा गया था कि 50 प्रतिशत उत्पादन वह नियंत्रित कपड़े का करें। बिना कंट्रोल्ड वैराइटीज़ क्लाथ का वह बाद में करेंगे। उस नियम में परिवर्तन किया कि 25 प्रतिशत: वह बनायें लेकिन असल में मिलें नियंत्रित कपड़ा बिलकुल नहीं बना रही हैं। वह 6 पैसा प्रति मीटर जुर्माना देती हैं तो इस तरह से एक बहुत अहम सवाल मैं उठा रहा हूं। मैं उनसे यह जानना चाहता हूं कि जो इस तरह नियंत्रणों से छुटकारा पाने के लिए मिलों के द्वारा जुर्माना दिया जाता है ताकि जो आज एक मिल में अनियंत्रित कपड़ा वह बनाती है उस पर उनको चूंकि बहुत ज्यादा मुनाफा होता है इसलिए वह 6 पैसा प्रति मीटर का जुर्माना देना उनके लिए मामूली बात है। इसलिए क्या सरकार फिर टैक्सटाइल के मामले में बहस करने का मौका अगले सप्ताह में सदन को देगी और साथ-साथ उसके बारे में कोई बयान सरकार सदन के सामने रक्खेगी जिससे कि यह जानकारी दें कि क्या 25 प्रतिशत: नियंत्रित कपड़ा बनाया जाता है और यदि नहीं बनाया जाता है तो कितना बनाया गया है और मिलों ने जुर्माना कितना दिया है।

SHRI SAMAR GUHA (Contai): A serious report has appeared in a weekly paper called *Janbani* of Calcutta in which it has been reported that very valuable curios, carpets and antiquities and rare paintings of the days of Warren Hastings and Bentinck are being removed from Raj Bhavan to Allahabad through a lady. I want to know whether this is correct. . . .

MR. SPEAKER: This is not the Question Hour when he can raise these issues.

SHRI SAMAR GUHA: But this is the suggestion-hour. Is this not important? Immediately, I want that Government should moake a stock-checking because this has come in the paper and the officers are saying so.

MR. SPEAKER: The hon. Member does not give anything in writing for a discussion, but suddenly he gets up and brings in new matters here.

SHRI SAMAR GUHA: Am I not entitled to ask a question when very valuable historic curios are being removed?

MR. SPEAKER: This is not the Question Hour when these things can be raised.

SHRI SAMAR GUHA: I want that this matter should be discussed next week.

My second point is this. During the last session, the refugee rehabilitation question was not discussed and during this session, it has been agreed at the meeting of the advisory committee that the refugee rehabilitation question should be taken up during this session. I want to know from the hon. Minister when time is going to be fixed for it.

Yesterday, I had raised a point that one advocate appointed by the Government of West Bengal had threatened me and warned me of dire consequences for my issuing a statement about the irregularities committed by the Governor there. I want to know whether Government will allow the matter to be discussed on the floor of this House.

MR. SPEAKER: Let him not use this time for all those matters.

SHRI S. M. BANERJEE (Kanpur): First of all, I would like to ask the hon. Minister to complete the discussion on the Cotton Textile Corporation which has not been concluded, because there are certain textile mills even in Kanpur which have been closed, and locked, and there are about 4000 workers who are idle. We want, therefore, that that discussion should be concluded and some solution should be found.

Secondly, yesterday, we requested that there should be some statement by the Minister of Labour and Employment on the impending strike of the jute workers in Calcutta, and in West Bengal, which starts on the 7th, that is, from Monday. Since it is very important, I would like you to ask the Labour Minister to make a statement.

Thirdly, we have been requesting the hon. Minister of Finance to make a statement in this House on a very important matter, namely the strike by all the Central Government employees, the pay strike, on the 30th of last month on the question of inadequate interim relief given to them.

Lastly—since the Defence Minister is here—I have been pleading in this House that nearly 7,000 Defence employees staying in various labour colonies are likely to be evicted within a week, though they have been authorised to stay in those clolonies. This may lead to an all-Kanpur strike. Though the Minister has taken action—he has written to the Chief Minister also—I would request the Minister to make a statement to allay the fears of the Defence employees so that they may give of their best in the matter of production.

Finally, about the reinstatement of Delhi policemen. Assurances have been given in this House about it. Some statement has to be made. They are now rotting in the streets.

SHRI DATTATRAYA KUNTE (Kilaha): The question of the textile mills is very serious and this has not come up in the discussion. Therefore, that ought to be taken up. The textile mills, by and large, are not producing the standard cloth. Even though they have to pay penalty on that score, they find it beneficial to produce cloth of other quality on which they make a profit of 40-50 paise per metre. It is a very serious situation. Government controls are not working. Therefore, this has to be discussed as it is a very vital matter. The public is being harassed. In the city of Bombay where people get higher wages, they are able to buy the cloth, but in the mofussil people are not buying the cloth thick the mills are sending out. Therefore, there is a lull in the market. The traders are suffering and the public is suffering.

श्री शिवचन्द्र झा (मधुबनी) : अध्यक्ष महोदय, आगामी सप्ताह में जो विषय आयेंगे उन को आपने सुन लिया। क्या कहीं आपने देखा कि उसमें चौथी पंच-वर्षीय योजना का जिक्र है ? आगामी सप्ताह के बाद एक सप्ताह रह जायेगा। उसमें समय मिलेगा नहीं। सरकार ने उस पर पन्द्रह घंटे का समय रक्खा है। सरकार ने उसको दिखलाने के लिए रख दिया है। कागजात पर उसको रख दिया है लेकिन बहस नहीं चाहती। मैं चाहता हूं कि आप इसकी सफाई कर दें और दो तीन दिन चौथी पंच-वर्षीय योजना के लिए निश्चित करके उस पर बहस करायें।

दूसरी बात यह है कि न्यूजपेपर फाइनेन्स कारपोरेशन पर भी बहस होगी। जब यह विधेयक पेश किया जायेगा, उस पर तो मैं आपत्ति उठाऊंगा ही, लेकिन साथ साथ मैं यह भी कहना चाहता हूं कि आप उसको सेलेक्ट कमेटी को भेज दें। देखने में तो यह छोटा-सा विधेयक है लेकिन स्पष्ट रूप से यह विधेयक मोनोपोली प्रेस की मदद के लिए आ रहा है। जो न्यूजपेपर एन्क्वाएरी कमेटी की रिकमेन्डेशन है उसके खिलाफ सदन को गुमराह करके सरकार यहां पर विधेयक लाना चाहती है। इसलिए इसको सेलेक्ट में भेजा जाये।

तीसरी बात यह है कि हिन्दुस्तान की ऐटमिक पालिसी शांति के लिए है, लेकिन जो ऐटमिक काम हो रहे हैं, जिनका उपयोग

[श्री शिवचन्द्र झा]

कृषि के मामले में होना चाहिए उनका उपयोग उसके लिए तेज रफ्तार से नहीं हो रहा है। मैं चाहता हूं कि सरकार की ऐटमिक पालिसी पर भी यहां पर बहस हो।

श्री प्रकाशवीर शास्त्री (हापुड़): आपको स्मरण होगा कि मैं पिछले चार शुक्रवारों से दोहरा रहा हूं कि आपने ही सदन में यह परम्परा डाली है कि अगर कोई मंत्री किसी समस्या के सम्बन्ध में आश्वासन दे तो पहले उसका वक्तव्य सदन में आना चाहिए यदि सदन चल रहा हो। श्री राम निवास मिर्धा ने श्री लाल बहादुर शास्त्री की मृत्यु के सम्बन्ध में कहा था कि सरकार सारे कागजात जल्दी से जल्दी सदन के पटल पर रक्खेगी। समाचार-पत्रों में आया कि कैबिनेट की मीटिंग में यह सारी बातें डिस्कस हो चुकी हैं। लेकिन आज तक उनको सदन के पटल पर नहीं रक्खा गया। मैं आपके माध्यम से संसद्-कार्य मंत्री से कहूंगा कि मंत्री लोग जो आश्वासन दें उन्हें वह पूरा करें। सारे कागजात यहां पर रक्खे जाने चाहिएं और अगले सप्ताह उन पर बहस होनी चाहिए। वर्ना सरकार के मन में चोर है यह निश्चित रूप से सिद्ध हो जायेगा।

दूसरी बात मैं दल-बदल के संबंध में रखना चाहता हूं। इस सरकार की यह स्थिति है कि जब उनके पक्ष में दल-बदल होता है तब तो वह चुप हो जाते हैं, लेकिन जब उनके लोग दल बदल कर दूसरे दल में जाते हैं तब वह चौकन्ने हो जाते हैं और जल्दी से जल्दी बिल लाना चाहते हैं। मेरा कहना यह है कि इस विषय पर पार्लियामेन्ट को जल्दी से जल्दी कोई निर्णय लेना चाहिए। वर्षों से यह चर्चा चल रही है। मैं चाहता हूं कि अगले सप्ताह इस पर अवश्य चर्चा होनी चाहिए।

अन्तिम बात यह है कि राज्य सभा को पीछे यह अवसर मिला कि आकाशवाणी की निष्पक्षता बनाये रखने के लिए वह उस पर चर्चा करे। लोक सभा में अभी तक इस पर चर्चा नहीं हो सकी। मैं आपके माध्यम से निवेदन करना चाहता हूं कि हम को अवसर दिया जाय कि आकाशवाणी के संबंध में हम भी अपनी राय दे सकें जिससे सरकार के इतने बड़े माध्यम का, जो जनता से संबंध रखता है, किसी दल विशेष से संबंध नहीं रखता, एक दल विशेष के हितों में उपयोग न हो सके।

SHRI AMIYANATH BOSE (Arambagh): In connection with the most irregular conduct of the Governor of Bengal, my name was mentioned. I request the Minister of Parliamentary Affairs to fix the time to discuss it.

May I tell you briefly what he has done? A notice was issued by the Supreme Court of India to the Advocate Generals of different States to appear in the Princes' case.

MR. SPEAKER: What do you want the Minister to note down for discussion?

SHRI AMIYANATH BOSE: I have always taken very little time of the House.

The Advocate-General of West Bengal naturally was directed to appear before the Supereme Court. It has always been the uniform practice in the profession to which I belong, and I have some experience in the matter, that the standing counsel is always engaged to assist the Advocate-General. His name was put up before the Governor, but the Governor struck out the name of the standing counsel contrary to professional practice, and put the name of Mr. Siddrtha Shankar Ray in his place to assist as junior to the Advocate-General, and in the file he sanctioned his fees as 100GM per day, i.e., Rs. 1,600 per day. Is there any reason, other than the fact that Mr. Siddartha Shankar Ray belongs to the ruling party, why the professional conduct and practice was changed to suit the convenience of the Governor of West Bengal?

Apart from that, I will tell you where I have got the information from. I have got the information. . .

MR. SPEAKER: May I request you to please listen to me? This is a report about the business for the next week. Some Members are saying that some matters and reports are pending and they should be discussed, but it is not a debating hour. No speeches.

SHRI AMIYANATH BOSE: I have received the information. . .

MR. SPEAKER: I am not going to allow this.

SHRI AMIYANATH BOSE: I demand a debate on the conduct of the Governor next week. That is exactly what I want. I want a discussion on the conduct of the Governor next week, because this Governor, who has been imposed on Bengal, is making the life of the people of Bengal almost intolerable by his tomfoolery.

श्री विभूति मिश्र (मोतिहारी): अध्यक्ष महोदय, हिन्दुस्तान में बेकारी की समस्या बहुत जबर्दस्त हो गई है और हम लोग जो यहां बैठे हैं उनके लिए कुछ काम करना मुश्किल हो गया है। पढ़े बेकार, बेपढ़े बेकार इन सब की इस देश में इतनी जबर्दस्त समस्या हो गई है कि सरकार को सब काम बन्द करके इसको हल करना चाहिए, नहीं तो बिहार और सारा हिन्दुस्तान बंगाल जैसा हो जायेगा।

दूसरी बात यह है कि सरकार सीलिंग की बात कहती है। मैं जानना चाहता हूं कि किसानों के लिए क्या सीलिंग होगी और बड़े बड़े अफसरों, राष्ट्रपति, मिनिस्टरों और गवर्नरों के वास्ते आमदनी की क्या सीलिंग होगी।

अध्यक्ष महोदय: स्पीकर को भी कहिये।

श्री विभूति मिश्र: इस सदन में माननीय सदस्य अंग्रेजी में बोलते हैं। मैक्सवैल ने जो किताब लिखी थी उसमें उन्होंने लिखा है जवाहरलालजी के बारे में कि जो अंग्रेजी बोलते हैं वह पुरानी अंग्रेजी है। मैं चाहता हूं कि हम लोग अपनी भाषा में बोला करें। अंग्रेजी भाषा में बात करते हैं तो उसका नतीजा यह होता है कि गलत बात हम कर जाते हैं। यह जरूर है कि अंग्रेजी भाषा का हमें ज्ञान हो ताकि हम दूसरों की बात समझ सकें। लेकिन अंग्रेजी में हम बोलते हैं तो गलत बात कह जाते हैं और इसी का नतीजा है कि आपस में झगड़े हो जाते हैं और आज तक बोर्डर का फैसला नहीं हो पाया है। हमारे जो भाई इंग्लैंड में रहे हैं उनकी भी समझ में नहीं आता है कि क्यों हम अंग्रेजी में बोलते हैं। लाला लाजपत राय ने कहा था. . .

अध्यक्ष महोदय: कालिंग एटेंशन में भी भाषण, इसमें भी भाषण, हर चीज में भाषण।

श्री विभूति मिश्र: मैं दूसरी बात पर आ रहा हूं। आपकी तरफ से ऐसा होना चाहिए कि सदन में सभी लोगों को मौका मिले। कुछ लोग हैं जो लीडर हैं लेकिन जिनके पीछे एक भी नहीं है उनको ही बोलने का मौका मिले और हम जैसे जो लोग हैं, उनको न मिले तो यह ठीक नहीं है। सब को बराबर समय दिया जाना चाहिए।

SHRI RANGA (Srikakulam): I have only two points to make.

MR. SPEAKER: You are a respected leader. I have established a practice of moving on from here and not coming back. You will not, I hope, force me to break that convention.

श्री राम चरण (खुर्जा): दिल्ली पुलिस के कर्मचारियों पर आजकल मुकदमे चल रहे हैं। 11-12 सौ ये लोग हैं और उनमें सात सौ हरिजन हैं। सरकार ने वादा

[श्री राम चरण]

किया था कि इनके केसिस के बारे में जल्दी निर्णय हो जाएगा। अभी तक निर्णय नहीं हुआ है। मैं चाहता हूं कि इस सत्र की समाप्ति से पहले उनके बारे में निर्णय हो जाना चाहिए।

शैड्यूल्ड कास्ट और शेड्यूल्ड ट्राइब्ज की जो पार्लिमेन्टरी कमेटी है उसकी इलैक्शन के बारे में मैंने आपको तथा श्री रघु रामैया को भी पत्र लिखा था। उसके लिए इलैक्शन नहीं किया जा रहा है। यह सुना गया है कि तीन महीने उसकी लाइफ को एक्सटैंड किया जा रहा है. . . .

अध्यक्ष महोदय : इलैक्शन हो या न हो, यह यहां कैसे बात आती है।

श्री राम चरण : आपको मैंने पत्र लिखा, श्री रघु रामैया को लिखा लेकिन एकिनालिजमेंट तक नहीं आया। उस पार्लिमेन्टरी कमेटी के लिए जो इलैक्शन ड्यू है, वह जल्दी से जल्दी करा दिया जाना चाहिए। यह हम अनेक संसद सदस्यों की राय है।

SHRI RANGA: In regard to defections, there was a report that they would be ready with a Bill. Are they going to bring forward that Bill during this session?

Secondly, you were good enough to ask the Government whether parliament could meet for two more days? We should like some information about that.

Thirdly, we gave notice of our intention to raise a debate on wrong voting; we had some discussion also in your Chamber. Would we have a discussion on it?

SHRI RAGHU RAMAIAH: The point about defections was raised by both Acharya Rangaji and Shri Prakash Vir Shastriji; I think they know that the Prime Minister will be meeting the Leaders of the Opposition on the 10th, if I remember aright, at 6 p.m. in room No. 9 to discuss exactly this point. I think this morning a draft piece of legislation has been circulated to all leaders who had been invited to the meeting.

As regards the Fourth Plan, we would certainly put it down for discussion in the week commencing on the 14th. I did not mention it in my statement because this business-statement does not extend upto the 14th; I would have mentioned it next week. I am happy to say now that it will be discussed during the week beginning on the 14th.

Various other valuable suggestions have been made. In accordance with my usual practice I shall submit them to the various Ministers for consideration. . . (*Interruptions*)

श्री मधु लिमये : उनके वक्तव्य के बारे में मेरा प्वाइंट आफ आर्डर है।

अध्यक्ष महोदय : इसमें भी प्वाइंट आफ आर्डर उठना शुरू हो गया ?

श्री मधु लिमये : प्वाइंट आफ आर्डर किसी भी समय उठाया जा सकता है। आप सुन लीजिये। इस पर निर्णय आप दीजिये, रघु रामैया जी को निर्णय देने का मौका न दें। आपका निर्णय हम मानेंगे, उनका नहीं।

अध्यक्ष महोदय : आप मेरा नहीं मान रहे हैं, उनका कैसे मानेंगे।

श्री मधु लिमये : आपको तो हम मानते हैं। आपसे ही हम प्रार्थना कर रहे हैं। मंत्रियों की आदत हो गई है यह कहने की कि फलां सवाल इरेलेवेंट है, दी क्वेश्चन डज नाट एराइज। यह स्पीकर के अधिकार क्षेत्र में आता है कहना जिसको मन्त्री लोग अपने अधिकार में लेने लग गए हैं। इसलिए मेरी व्यवस्था पर आपको निर्णय देना चाहिये।

अध्यक्ष महोदय, मैं बहुत पुराना सदस्य नहीं हूं लोक सभा का लेकिन चार पांच साल से मैं यहां हूं। पहले मैंने मन्त्री को देखा है कि जब इस तरह के सवाल उठाए जाते थे

तो संसद-कार्य मन्त्री पूर्ण अधिकार के साथ उसका जवाब देते थे। अब हमें ऐसा लगता है कि रघु रामैया जी का एक ही काम रह गया है कि जब वोटिंग का सवाल आता है तो इधर उधर दौड़ धूप करके लोगों को पकड़ कर लाकर वोटिंग के लिए खड़ा कर देना। बाकी इनके पास कोई अधिकार नहीं है। सदन की जो कार्रवाई है, उसका जो सरकारी हिस्सा है उसके ऊपर उनका नियंत्रण होना चाहिये और आधिकारिक रूप से उनको जवाब देना चाहिये। मैंने काटन मिल कारपोरेशन की चर्चा को आगे बढ़ाने के बारे में कहा है। इसमें उनके लिए क्या पूछने वाली बात है। आप क्या पोस्ट आफिस हैं? मैं अदब के साथ कहना चाहता हूं कि यदि आप पोस्ट आफिस हैं तो इतने खर्चीले पोस्ट आफिस की हम को आवश्यकता नहीं है अगर पोस्ट आफिस हैं तो बहुत खर्चीले पोस्ट आफिस हैं। आप इस पर व्यवस्था दीजिये। आप इनको कहिये कि आइंदा के लिए वह ठीक ढंग से जवाब दिया करें।

अध्यक्ष महोदय: क्या व्यवस्था दूं, आप ही बताइये।

श्री मधु लिमये: आप उनको कहिये कि पोस्ट आफिस बन कर काम न करें।

अध्यक्ष महोदय: वक्त खींच खांच के लम्बा करना हो तो वह हो सकता है और उसमें व्यवस्था भी हो जाएगी। लेकिन व्यवस्था का सवाल कहां से इसमें आता है? पिछली दफा भी मैंने इनसे कहा था कि एक आध दिन ज्यादा लिया जाए तो इन्होंने कहा अ्रज करके कि नहीं, फिक्सड टाइम में खत्म हो जाएगा। एक बात मुझे कहनी है। सैटरडे को कोई भी बैठने के लिए तैयार नहीं है। जब नजदीक आता है तो सैटरडे ले लेते हैं। इस वास्ते मैंने यह खास तौर पर कह दिया है। फिक्सड टाइम में सब कुछ ले आएं तो ठीक है, इधर उधर खींच कर, एक घंटा ज्यादा बैठ कर, शाम को बैठ कर सुबह बैठ कर, लंच आवर में....

कुछ माननीय सदस्य: नहीं नहीं।

अध्यक्ष महोदय: लेकिन उसके बाद बैठना हो तो एक आध दिन बैठें। लेकिन यह कहते हैं कि 18 से पहले पहले हम खत्म कर लेंगे।

SHRI RAGHU RAMAIAH: I have not finished. My name has been specifically mentioned. Of course, I have no right to give any ruling. That is the privilege of the Speaker. (*Interruption*)

I am mentioning in advance, wherever I know categorically that a certain discussion will be held. For instance, I have already stated that the Plan will be discussed. About the other matter, I have given even the date, where the meeting will be held, and even the time and the room number where it will be held. I am not a Kamadhenu or a dictator. If 50 items are received, all of a sudden, without consulting anybody, without consulting the Speaker or the Lok Sabha, how can I just say that such and such an item will be discussed on such and such a date? I am neither a dictator nor a Kamadhenu.

Now, I am coming to the more important points. Shri Samar Guha has raised a point. Yesterday he said that he was seriously threatened over the phone by a very responsible leader of the ruling Congress party. He further continued—I am quoting him:

> ". . . He is a member of the working committee of the ruling Congress and is its spokesman in West Bengal; because of my statement that has been issued by the *Indian Express* today, he has threatened me with dire consequences and I want to place it before you."

I have the authority of Shri Siddhartha Shankar Ray— obviously he is the person to whom Shri Samar Guha had referred— to say that the allegation that has been made by Shri Samar Guha yesterday in the House, that he threatened him with dire consequences, is not only untrue but wholly absurd,

[Shri Raghu Ramaiah]

and that he would like me to bring this to the notice of this House.

SHRI SAMAR GUHA: It is absolutely true. (*Interruption*)

SHRI RAGHU RAMAIAH: The gentleman concerned is not here to defend himself.

MR. SPEAKER: He is not here to defend himself; therefore, his name need not be brought in again.

SHRI SAMAR GUHA: I can show it. This matter should be brought in for discussion in the House. (*Interruption*)

SHRI RAGHU RAMAIAH: Mr. Guha started reading from the *Indian Express*. Today a reference has been made by Mr. Amiyanath Bose. I have been told by Mr. Sidhartha Shankar Ray that the following are the facts and I want to mention them to the House. (*Interruptions*). Since you have raised it, I have a duty to convey the facts to the House.

The facts are that as regards the appearance of Mr. Sidhartha Shankar Ray in the Princes' Case, the Government of West Bengal— (*Interruptions*).

SHRI SAMAR GUHA: On a point of order, Sir.

MR. SPEAKER: Let him finish. I know the type of point of order you raise.

SHRI SAMAR GUHA: When I was trying to read a portion of the statement that appeared in the *Indian Express*, Mr. Randhir Singh and other members from the beginning to end tried to oppose me and did not allow me to continue, in spite of my ill health.

MR. SPEAKER: This is not a point of order; this is a counter-statement.

SHRI SAMAR GUHA: My statement was not allowed to be read by all the members. He was not got the right to make any statement. Let there be a debate. . .

MR. SPEAKER: This is no point of order.

SHRI AMIYANATH BOSE: How can the Minister of Parliamentary Affairs read a statement given by somebody else?

SHRI RAGHU RAMAIAH: I am stating facts which have come to my knowledge I have a right to brief myself.

SHRI AMIYANATH BOSE: Will you permit me, Sir, to say a word before you allow the minister to proceed? (*Interruptions*).

MR. SPEAKER: You bring in names of officers and great men in public life who are not here to defend themselves. I cannot allow that bar to be erected there every day, people called, punished, reprimanded and hanged. After all, we should also act with some responsibility.

SHRI SAMAR GUHA: I have not said anything against Mr. Sidhartha Shankar Ray. I have charged the Governor. Let the Governor's statement be placed before the House.

MR. SPEAKER: Thank God, you did not charge him.

SHRI SAMAR GUHA: I was not allowed to continue even for a minute yesterday.

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। माननीय सदस्य किसी बाहर के व्यक्ति का बयान पढ़ रहे हैं। यहां पर किसी माननीय सदस्य के द्वारा यदि कुछ कहा गया हो, तो क्या उसके बाहरी व्यक्ति का बयान पढ़ा जा सकता है ?

MR. SPEAKER: You should not read anybody else's statement.

SHRI RAGHU RAMAIAH: Can't I brief myself and refresh my memory? Some figures are given. . . (*Interruptions*)

श्री हरदयाल देवगुण (पूर्व दिल्ली) : अध्यक्ष महोदय, आप सदस्यों से हाउस के बिजिनेस के बारे में राय ले रहे हैं। आपने उनको मना कर दिया है कि वे इस वक्त

दूसरे सवाल न उठायें । लेकिन माननीय मंत्री बिजिनेस के बारे में न कहकर दूसरी बातें कह रहे हैं ।

MR. SPEAKER: That matter about the business of the House is finished.

SHRI RAGHU RAMAIAH: I will not read. My information is, Mr. Sidhartha Shankar Ray has been brought into this case because of his knowledge and not because of any political patronage. (*Interruptions*).

MR. SPEAKER: He has got the right to reply.

SHRI RAGHU RAMAIAH: Although he is entitled to a fee, he says he has not taken a single pie in this case.

SHRI SAMAR GUHA: That is not true.

MR. SPEAKER: He should remember that I have to deal with many such cases.

श्री समर गुह: अध्यक्ष महोदय, मेरी आपसे प्रार्थना यह है कि अगर कोई व्यक्ति इस हाऊस के किसी सदस्य को थ्रेटन करता है, तो अगर आप उसको प्रोटेक्शन नहीं देंगे, तो कौन देगा ?

MR. SPEAKER: I cannot give him a general licence to say anything he likes against anybody.

13.36 hrs.

PERSONAL EXPLANATION

SHRI SANT BUX SINGH (Fatehpur): The Minister of State for Works and Housing informed the Lok Sabha on 23rd November that I was in arrears of rent. This statement has appeared in several newspapers and created an erroneous impression. I am not in arrears of a single pie for any of the accommodation I occupy, and I have never received a bill which I have not paid immediately. It is very wrong for a Minister to publicise lists of this kind without even checking from the Members concerned. A statement of this outside the precincts of this House would have been deemed defamatory. I would ask the hon. Minister to verify from his department whether any bill presented to me has remained unpaid, and I categorically state that I have received no bills for payment of any outstanding dues.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): In the case of Shri Sant Bux Singh, M.P., the bills for the recovery of rent are sent by the Directorate of Estates to the Pay and Accounts Officer, Lok Sabha Secretariat for recovery from his salary bills. The rent accounts of the Directorate of Estates showed a sum of Rs. 1,748.58 paise as outstanding against him for some months of the years 1967-68 and 1969-70. The bills for these months were sent to the Pay and Accounts Officer, Lok Sabha Secretariat, but intimation of recovery probably had not reached the Directorate. As such, the amounts were shown as outstanding against Shri Singh.

After Shri Singh raised this matter, following the reply to the Parliament question, the matter was examined in detail afresh, in consultation with the Pay and Accounts Officer, Lok Sabha. It is found that all the payments due had in fact been made by Shri Singh at various times during the years 1967-68, 1968-69, 1969-70 and 1970-71. I regret that embarrassment has been caused to the hon. Member.

SHRI HARDAYAL DEVGUN (East Delhi): Sir, what about the extension of the session?

MR. SPEAKER: I do not think there will be any, because Government say they will adjust the business during the available time.

SHRI S. M. BANERJEE (Kanpur): Sir, have you taken any decision about the **

SHRI RANGA (Srikakulam): Why should it be mentioned in this fashion?

SHRI S. M. BANERJEE: He mentions such things every day. . . (*Interruptions*).

SHRI BAL RAJ MADHOK (South Delhi): Sir, such statements should not be allowed to be made here. They should be expunged.

**Expunged as ordered by the Chair.